

(b) whether there has been any deviation from this policy?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHAMMAD SHAFI QURESHI): (a) Import of complete tractors is allowed through the State Trading Corporation from Rupee Payment Countries only. Import of tractor-drawn agricultural implements is not allowed.

(b) Import of a limited number of tractors as free gifts made by their close relatives abroad to Agriculturists for their own use has been allowed recently.

#### LICENCING OF ADDITIONAL AUTOMOBILE UNITS

666. SHRI B. K. MAHANTI:  
CHAUDHARY A. MOHAMMAD:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Tariff Commission has recommended that additional automobile units should not be licensed until the present manufacturers reach economic level of production;

(b) whether Government have considered the suggestion; and

(c) if so, what are the details of the decision taken in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) While the majority recommendation of the Tariff Commission is that until the economic level of production is achieved by the present automobile manufacturers, it would not be advisable to license any additional unit, one of the members of the Commission has, in a dissenting note, expressed the view that since the existing units do not hold out hopes of reduction in costs there is no alternative but to allow new entrants who promise to do so.

(b) and (c) Government have agreed with the view of the dissenting number as they consider that it should be

open to them to license a new unit of economic size for the manufacture of passenger cars to enable the advantage of 'transfer line' production and economies of scale to be availed of and to introduce an element of competition with its resultant benefits in the shape of better quality and cheaper prices.

#### LOW TEMPERATURE CARBONISATION PLANT

667. SHRI BANKA BEHARY DAS:  
Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether there is any proposal under Government's consideration to set up a low temperature carbonisation plant during the Fourth Five Year Plan Period;

(b) if so, whether the Government of Orissa has approached the Central Government to set up the plant in Orissa; and

(c) what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI CHOWDHARY RAM SEWAK): (a) to (c) Proposal for a low temperature carbonisation plant for making coke suitable for use in making pig iron, as part of the Industrial Complex at Talcher (Orissa), has been received from the Orissa Government. The further consideration of this plant will depend on the success of pilot scale studies on an experimental basis.

#### INCENTIVE SCHEME FOR TEXTILE MILLS

668. SHRI T. V. ANANDAN: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that an incentive scheme is about to be introduced in the Textile Mills for excess production of grey dhoties and sarees; and

(b) if so, what are the details thereof?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) and (b) No, Sir. However, with effect from the 2nd May, 1968, cotton textile mills, producing controlled cloth in excess of their statutory obligation, are entitled